CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Dated: This 11th day of August, 2020

OA No. 062/378/2020

<u>HON'BLE RAKESH SAGAR JAIN, MEMBER – J</u>

Ghulam Ahmad Bhat, Age 61 years, S/o Mohd. Sabir Bhat, R/o Ward No. 4, Kunzar Tangmarg District, Baramulla.

.....Applicant

By Advocate: Sh. Bhat Fayaz Ahmad

Versus

- 1. Union of India through Accountant General (A&E) J&K Srinagar.
- Union Territory of Jammu & Kashmir through Commissioner/Secretary to Govt. PWD (R&B) Department Civil Sectt. Jammu/Srinagar.
- 3. Executive Engineer Construction Division II Srinagar.

.....Respondents

By Advocate: Sh. Amit Gupta, AAG

ORDER (oral)

Rakesh Sagar Jain, Member (J):-

- 1. Admit.
- 2. The case of the applicant is that he retired from Government service on 31.03.2019. But he is yet to receive the gratuity, pension etc. The applicant has challenged the impugned order dated 10.01.2020 issued by Senior Accounts Officer (PNR)-I (Annexure II).

- 3. Applicant also seeks a direction to the Accountant General to issue the PPO in his favour on the basis of last pay drawn by him during his service.
- 4. Learned counsel has also referred to Annexure V which is a communication dated 24.04.2019 from Executive Engineer to Accounts Officer (PNR)-I informing him that the pay of the applicant has been upgraded. Therefore, the service book be submitted for necessary action.
- 5. During the course of arguments, learned counsel for the applicant submitted that he would be satisfied if directions are given to the respondents to decide his pension etc. at the earliest since the applicant is on the verge of starving due to non-receipot of his pensionary benefits.
- 6. Issue notice. Sh. Amit Gupta, AAG appears and accepts notice on behalf of the respondents. He seeks to file counter affidavit within three weeks. However, looking to the submissions of the learned counsel for the applicant, this OA is disposed of with a direction to the respondents to decide the case of the applicant regarding his pensionary benefits within two weeks from the date of receipt of a certified copy of this order by passing a reasoned and speaking order with intimation to the applicant. While taking a decision on the pension case of the applicant, the respondents should also take into consideration letter dated 24.04.2019 (Annexure V) as also the legal position and relevant rules and regulations.

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7. This order be conveyed to Mr. Amit Gupta, learned AAG who will further transmit the order to respondents by way of e mail. No costs.

(Rakesh Sagar Jain) Member (J)

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